

BEFORE THE NATIONAL GREEN TRIBUNAL
BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH , NEW DELHI
(Under Section 14 and 15 read with Section 18 of the National
Green Tribunal Act 2010)

ORIGINAL APPLICATION NO. 909 of 2018

IN THE MATTER OF

Confederation of Trans Hindan
RWA's Ghaziabad

.....APPLICANTS

VERSUS

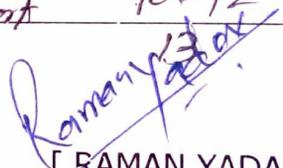
U.P. State Pollution Control
Board & OTHERS

..RESPONDENT

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4. Vakalatnamas THROUGH:


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Date:21.02.2022

BEFORE THE NATIONAL GREEN TRIBUNAL
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U.P. State Pollution Control
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IN THE MATTER OF:

**COMPLIANCE REPORT ON BEHALF OF GHAZIABAD NAGAR NIGAM
PURSUANT TO ORDER DATED 22.10.2021 PASSED BY THIS HON'BLE
TRIBUNAL.**

1. It is most respectfully submitted that in pursuance to the order passed by this Hon'ble Tribunal vide its order dated 22.10.2021 wherein this Hon'ble Tribunal has directed certain directions. The deponent crave liberty to file the present compliance report in a tabular form as below for ready reference and kind perusal of this Hon'ble Tribunal:

Sl. No.	Directions passed by this Hon'ble Tribunal	Compliance
1.	<p>Accordingly, the Chief Secretary, Uttar Pradesh with the assistance of Additional Chief Secretary, Nagar Vikas, UP and / or any other authorities may review the situation within one month. Compensation payable in terms of orders of this Tribunal may be deposited with CPCB within one month which may be utilized for restoration of damage to the environment by preparing an appropriate action plan. The situation may be constantly reviewed preferably on daily basis for the next one month and at suitable intervals thereafter. The Additional Chief Secretary, Nagar Vikas, UP may file compliance status after</p>	<p>In the compliance of order passed by NGT the bio-remediation work at Indirapuram site has been completed in December 2021.</p> <p>As per the legacy waste at PratapVihar is concerned the GNN has complete 50 – 55 % work at the site and remain will be completed by 30th April, 2022.</p> <p>As per the environment compensation of rupees 1 Cr imposed by Hon'ble NGT is concerned it is pertinent to mention here that the GNN</p>

	<p>coordinating with concerned authorities after three months. Pending assessment qualification of compensation, the Ghaziabad Nagar Nigam may deposit interim compensation of Rs. 1 Crore with the CPCB within 15 days, to be utilized for restoration of the environment. The Nigam is free to recover the amount out of the salary of erring officers.</p>	<p>challenged the aforesaid EC at Supreme Court vide Civil Appeal No.7916 of 2021 Municipal Corporation Ghaziabad Vs. CPCB &Ors. and the Supreme Court stay the Rs. 1 Cr EC by order dated 10.01.2022. True Copy of the order dated 10.01.2022 passed by the Hon'ble Apex Court is annexed herewith and marked as ANNEXURE CA-01. (Pg. 09)</p>
2.	<p>In the micro shed level planning, it should be mandate to do the real time monitoring of drains major polluting source points. It will not only be beneficial in accessing the actual quality and quantity of the sewage flowing into the river from</p>	<p>Ghaziabad Nagar Nigam identified the 10 drains for bioremediation & phytoremediation which are as follows.</p> <ol style="list-style-type: none"> 1. Karhera Drain 2. HindonVihar Drain

	<p>a particular drain but also help in the infrastructure planning and development on the drains in future.</p>	<p>3. Kaila Bhatta Drain 4. Arthala Drain 5. Sarvodaya Nagar Drain 6. Rahul Vihar Drain 7. Indrapuran Drain 8. Dasna Drain 9. Nandgram Petrol Pump Drain 10. City Forest Main Gate Drain</p> <p>Total 33 sites / places selected amongst the aforesaid 10 drains in which Bioremediation & Phytoremediation work is on progress and the Regional Officer UPPCB also evaluate the progress of work.</p> <p>The Bioremediation & Phytoremediation labs are</p>
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		also in working, the uglied bioreactors will be going to start soon. The departmental report is annexed here with and marked as <u>ANNEXURE</u> <u>CA-02</u> (Pg. 10 to 12)
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2. Further this Hon'ble Tribunal has also directed as follows:

"With regard to four garbage factories, information is required about the process adopted, material balance and Authorization under MSW Rules. In case of ten sewage drains, the technologies adopted and their performance duly supported by the analytical results need to be indicated..."

In compliance to the aforesaid direction the deponent begs to submit that there are only two (02) garbage factories under the jurisdiction of Nagar Nigam and as per the report of Health Department The total waste generated in the concerned area is 950 TPD, total waste collected is 950 TPD, the waste management through dry process is 380 TPD and

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through wet process is 518 TPD whereas through others, if any (Sanitary and Hazardous waste) is 52 TPD.

3. In the light of above facts and circumstances the present compliance report has been preferred before this Hon'ble Tribunal.

THROUGH.

Raman Yadav

**(RAMAN YADAV)
ADVOCATE**

BEFORE THE NATIONAL GREEN TRIBUNAL
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AFFIDAVIT

I, Anand Tripathi S/o Kalka Prasad Tripathi aged about 36
,working as General Manager (Jalkal), Ghaziabad Nagar Nigam,
District Ghaziabad, U.P presently at New Delhi do hereby state and
declare on solemn affirm as under:

1. That I am authorized to swear the present affidavit on behalf
of the Ghaziabad Nagar Nigam in the above mentioned
application and I am conversant with the facts and



circumstances of the case as per the record and as such competent to swear this affidavit in my official capacity.

2. That I have read and understood the contents of the accompanying reply and say that the contents of the accompanied reply are true and correct to the best of my knowledge and belief. Neither any part of this affidavit is false and nor any material is concealed therefrom.

al
DEPONENT

VERIFICATION:

I, the above named deponent, verify that the contents of this affidavit are true to the best of my knowledge as per the official record, nothing material has been concealed there from.

Raman Yadav
Identified by

Verified at New Delhi on this *22nd* day of Feb, 2022.



ATTESTED
[Signature]
Notary Public, Delhi
(As Presented)

al
DEPONENT

22 FEB 2022

ANNEXURE-CA-1

TEM NO.9 Court 7 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7916/2021

MUNICIPAL CORPORATION GHAZIABAD

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

(IA No.170241/2021-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.170240/2021-EX-PARTE STAY)

Date : 10-01-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mrs. Niranjana Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing certified copy
of the impugned judgment is allowed.

Issue notice.

In the meantime, the penalty imposed by the National
Green Tribunal shall remain stayed.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

Kamlesh Rawat
T.C.

ANNEXURE-CA-2

Issues	Status as on Sep 2021	Current Status
Establishment of Environment Department	Under the guidance of Environmental Planner a bio/phyto remediation department had been setup in Rainiwell Hindon Vihar on the bank of River Hindon. In the department 2 Geographic information system (GIS) technicians, 2 environmental field technician and other employee had been appointed through CLC. This department is functional since Feb 2021.	<ul style="list-style-type: none"> a. Department is functional and monitoring environment 24x7 using online CCTV cam and Smart water and air quality monitoring Probes developed by Env Department with help of innovators b. 03 monitoring and implementation committees (presidentship of GM Jal Kal and Additional Municipal Commissioner) constituted by executive order to Decentralized the power for better inter departmental coordination, Experts, Citizens and related departmental heads .
Geographic information system (GIS)	The newly established department had done the GIS mapping of the area as well as they have done the ground truthing and simultaneously geo-tagged. They have also done contour mapping of the municipality to identify the water logging and floods. This data will be used in conducting further monitoring.	<ul style="list-style-type: none"> a. The Department is working continuously and trying to make a flood forecasting alarming system , Scientists of Himalayan Institute for ecology , Environment & Development, dehradun also helping in this project without any cost. b. Monthly Bio Culture & Essential Nutrients dosing geotagging regularly , report attached c. Department also helped GIS Engineers of U.P. Remote Sensing Institute, Lucknow to Develop Hindon River Basin resource mapping, report is attached
The bio-remediation works on all 10 drains is in process since February 2021	In 10 drains, 33 places had been identified and spraying of native diatoms culture and nano-silica/nano-nutrients is being done at these points. This is being done to increase the growth and number of oxygen producing phytoplanktons in the drains. This is resulting in the re-establishment of the food	As an interim measure bioremediation work in all 10 Untapped drains regularly practiced and photos geotagged at 33 selected points, result evaluation work by Env Team using Kits and Probes and by RO UPPCB Ghaziabad.

<p>Development of Smart Solar Oxygenation System to increase the amount of dissolved oxygen</p>	<p>chain ecosystem in the drains.</p> <p>The capacity of micro-organisms to produce oxygen is limited and is dependent on multiple factors such as availability of sunlight and level of pollutants in the water. To overcome this problem the Department of bio/phyto- had requested permission from higher authority to develop and present a new innovative system for bio/phyto-remediation which was agreed upon by the higher authority. The team had installed a prototype on Preet Vihar drain in the month of February of 172 KLD capacity. The prototype was tested for a month which has yielded good results, an increase in dissolved oxygen was recorded. Post this trial, the work of installation of 2 plants (2 MLD capacity) in Brij Vihar drains has been completed, this technique has been found to be very successful and tenders have been given to replicate it on all the drains. The work on the drain is expected to be completed by 30 September 2021.</p>	<p>a. After Successful demonstration of Smart Solar Oxygenation system is replicated at all 10 drains, E-Tender ID -2021_DOLBU_600320_12, Dated 06 July 2021 unit rate technical and financial bid invited, Ms/Hanumat enterprises wins the lowest bid. and awarded to supply smart oxygenation systems.</p> <p>Evaluation of impact of oxygenation work in progress after study will decide exact oxygen required to maintain Inland class B water ,DO level 6.0 , then will develop strategy to Maintain 24x7 Adequate DO level. .</p> <p>b. Impact on water quality- preliminary study work shows DO level increases in drains , level of bad smell decreases and micro phyto and zooplanktons population increases. This system cap ex and Operational Expenditure is very cost effective and easy to install and operate . Impact on Air quality - this system uses atmospheric air and dissolves in waste water as micro bubbles form, PM 1 to 10 also dissolved in water and nearly pure air goes to the atmosphere . this system is reducing pollution load in water as well as air .</p>
<p>Development of Floating Barrier</p>	<p>Floating barrier has been developed using eco-friendly materials to deal with the problem of floating plastic</p>	<p>3 types of Floating barriers prototypes tested and this is very cost effective and helpful to management of floating waste, after the UP election, tender will float for replication .</p>

	<p>and other types of floating waste flowing into the drains. In compliance to the guidance of the Hon'ble NGT to install floating barriers, the floating barrier has been successfully installed on Brij Vihar drain. The testing of floating barrier and its improvements are in process. The installation of the floating barriers will be done post testing of the trails results.</p>	
<p>Establishment of Bio/Phyto Remediation Lab</p>	<p>The work of setting up Bio/Phyto Remediation Lab near Rainiwell, Haj House had been started in which the survival test and water quality of plants (Cana, Typha, Phragmitis, Pistia, Algae etc.) brought from different drains is being ascertained. The work to increase the capacity of the lab is underway.</p>	<p>Bio/Phytoremediation Lab is functional and Euglean & bioreactor technology also testing at lab after testing pilot project will start to treat drains.</p>

Rana Jyoti
T.C.

IN THE COURT OF NATIONAL GREEN TRIBUNAL AT PRINCIPAL BENCH
NEW DELHI

IN THE MATTER OF Confederation of Temples Hindu Plaintiff/ Appellant/ Petitioner/ Complainant
RWA's Ghaziabad.

U.P. State Pollution Control Board Defendant /Respondent/ Opposite Party

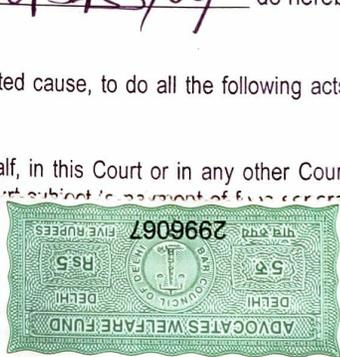
VERSUS

KNOW ALL TO whom these presents shall come that I/We G.N.N.

the above-named Raman Yadav Adv. Enrol. No. UP3453/09 do hereby appoint

(Hereinafter called the advocates) to be my/our Advocate(s) in the above- noted cause, to do all the following acts, deeds an things or any of them, that is to say: -

- To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fee separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals, cross-objections, withdrawal, compromise or other petitions or affidavits or other documents for the prosecution of the said cause in all its stages subject to payment of fees, revision, or proper for
- To file and take back documents, to admit and/or deny the documents
- To withdraw or compromise the said case or submit to arbitration-any manner relating to the said case. touching
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.



AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this date -

Accepted subject to the terms of the fees.

Ram Lal
Advocate(s)

अपर नगर आयुक्त
गण्डियाबाद नगर निगम
Client(s)